

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No108
CP(IB) 482 of 2019

Order under Section 9 IBC

IN THE MATTER OF:

Elcen Machines Pvt Ltd
V/s
MAKTEL Power Ltd

.....Applicant

.....Respondent

Order delivered on ..02/03/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Atul Sharma, Adv.
For the Respondent : Mr. Aadit Sanjanwala, Adv.

ORDER

IA 177 of 2021

Reply has not come on record of e-portal. Learned Counsel for Mr. Sanjanwala undertakes to take steps to bring it on record. Learned Counsel for Applicant seeks and is granted liberty to place on record the order of Liquidation.

Learned Counsel for the Liquidator in both the above application request and is granted permission to amend the cause title by replacing the RP as Liquidator.

IA 178 of 2021

Copy of reply has come on record. None appears for Respondent Vadodara Municipal Corporation. Learned Counsel for the Applicant seeks and is granted liberty to file liquidation order along with affidavit.

Learned Counsel for the Liquidator in both the above application request and is granted permission to amend the cause title by replacing the RP as Liquidator.

List the matter for hearing on 21.03.2022.

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**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**